

(a) whether the Bye-laws of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation provide loans and lending facilities to Scheduled Castes/Scheduled Tribes without any security; and

(b) if so, reasons for not releasing the loans already sanctioned during the last three years for want of Government guarantee to All India Welfare Organisation of Scheduled Castes/Scheduled Tribes, backwards and minorities?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b). Clause 21 of Regulation III B of the Memorandum of Association permits NSFDC to lend money with or without security upon such terms as may be thought proper. The board of NSFDC have decided that loans should be disbursed after receiving guarantees.

No application for a loan has been received from the All India Welfare Organisation of Scheduled Castes/Tribes, backwards and Minorities by NSFDC.

Visit of NSFDC officers to Chundur

9390. SHRI KHELAN RAM JANGDE: Will the Minister of WELFARE be pleased to state:

(a) whether some officers of National Scheduled Castes and Scheduled Tribes Finance and Development Corporation (NSFDC) had visited Chundur in the Guntur District of Andhra Pradesh to conduct a study on rehabilitation of victims of August 6, 1991 incidents;

(b) if so, the details thereof;

(c) whether they have submitted any report in this regard; and

(d) if so, the action taken thereon?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) Yes, Sir.

(b) to (d). A Manager of NSFDC visited Hyderabad, Guntur and T sundur Vilage from 27th to 30th August, 1991. He recommended acquisition of land for allotment to affected families, setting up of small businesses/industries, assistance for taking up horticulture animal husbandry and pisciculture activities providing 50% subsidy from Government 25% margin money loan and 25% regular loan from NSFDC at concessional rate of interest. The report containing the recommendations was sent to Andhra Pradesh Scheduled Castes Cooperative Finance Corporation (APSCCFC) on 20-11-91 for formulating schemes for the benefit of the victims of 6th August, 1991 incidents. It is being pursued by NSFDC.

World Food Programme

9391. SHRI RAM KAPASE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Government have entered into an agreement with U.S.A under the "World Food programme".

(b) if so, the details thereof; and

(c) the details of the steps taken to ensure that sufficient stock of commodities proposed to be exported under this Programme is reserved for the local consumption in the country at the prices prevailing prior to this agreement?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): (a) No Sir.

(b) and (c). Question does not arise.